

PAPERS Laid ON THE TABLE  
ANNUAL REPORT (1963-64) OF THE INDIAN  
INSTITUTE OF TECHNOLOGY, BOMBAY

THE MINISTER OF EDUCATION  
(SHRI M C CHAGLA) Sir, I beg to lay  
on the Table a copy of the Sixth Annual  
Report of the Indian Institute of Techno-  
logy, Bombay, for the year 1963-64 [Placed in  
Library See No LT-6868/66]

ANNUAL REPORT (1963-64) OF THE INDIAN  
INSTITUTE OF TECHNOLOGY, MADRAS

SHRI M C CHAGLA Sir I also beg to  
lay on the Table a copy of the Fifth Annual  
Report of the Indian Institute of Techno-  
logy, Madras, for the year 1963-64 [Placed  
in Library See No LT-6869/66]

ANNUAL REPORT (1963-64) OF THE INDIAN  
INSTITUTE OF SCIENCE, BANGALORE

SHRI M C CHAGLA: Sir, I also beg to  
lay on the Table a copy of the Fifty-fifth  
Annual Report of the Indian Institute of  
Science, Bangalore, for the year 1963-64  
[Placed in Library See No LT-6870/66]

THE OIL AND NATURAL GAS COMMISSION  
(AMENDMENT) RULES, 1966

THE MINISTER OF PETROLEUM  
AND CHEMICALS (SHRI O V  
ALAGESAN): Sir, I beg to lay on the Table,  
under sub-section (3) of section 31 of the  
Oil and Natural Gas Commission Act, 1959,  
a copy of the Ministry of Petroleum and  
Chemicals Notification G. S. R. No 1218,  
dated the 23rd July, 1966, publishing the Oil  
and Natural Gas Commission (Amendment)  
Rules, 1966 [Placed in Library See  
No LT-6794/66]

THE KERALA SCHEDULED CASTES AND  
SCHEDULED TRIBES PREVENTION OF EVIC-  
TION ORDINANCE, 1966

THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION (DR  
SHRIMATI T S SOUNDARAM RAMA-  
CHANDRAN) Sir on behalf of Shrimati  
Margatham Chandrasekhar, I beg to lay on  
the Table, under sub-clause (a) of clause (2)  
of article 213 of the Constitution read with  
clause (c) (iv) of the Proclamation (G. S. R.  
No 490) issued on the 24th March, 1965  
in relation to the State of Kerala, a copy of  
the Government of Kerala (Law Depart-  
ment) Notification No 6420-H4 66 Law,

dated the 5th July, 1966, publishing the  
Kerala Scheduled Castes and Scheduled  
Tribes Prevention of Eviction Ordinance  
1966 (No 2 of 1966) [Placed in Library  
See No LT-6827/66]

### THIRTY-THIRD REPORT OF THE COMMITTEE ON PUBLIC UNDERTAK- INGS

SHRI ARJUN ARORA (Uttar Pradesh)  
Sir, I beg to lay on the Table a copy of the  
Thirty-third Report of the Committee on  
Public Undertakings on the action taken by  
the Government on the recommendations  
contained in its Eleventh Report on the  
Rourkela Steel Plant of the Hindustan Steel  
Limited.

### ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE MINISTER OF EDUCATION  
(SHRI M C CHAGLA) With your per-  
mission, Sir, I rise to announce that the  
Government Business in this House during  
the week commencing 22nd of August,  
1966 will consist of:

- (1) Further discussion on devaluation  
of the rupee
- (2) Consideration and passing of the  
Constitution (Eighteenth Amend-  
ment) Bill, 1966, as passed by the  
Lok Sabha, to be taken up imme-  
diately after disposal of questions  
on Wednesday, the 24th of August,  
1966.
- (3) Consideration of a Resolution to be  
moved by the Minister of Commerce  
seeking approval of the notification  
issued on the 2nd of August, 1966,  
regarding levy of export duties
- (4) Consideration and return of the  
Customs (Amendment) Bill, 1966,  
as passed by the Lok Sabha
- (5) Consideration and passing of the  
following Bills as passed by the Lok  
Sabha  
The Advocates (Amendment) Bill,  
1966,  
The Criminal Law Amendment  
(Amending) Bill, 1966